

EXTRAORDINARY

भाग II — खण्ड 1 PART II — Section 1

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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नई दिल्ली, शुक्रवार, अगस्त 9, 2019/ श्रावण 18, 1941 (शक)

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NEW DELHI, FRIDAY, AUGUST 9, 2019/SHRAVANA 18, 1941 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 9th August, 2019/Shravana 18, 1941 (Saka)

The following Act of Parliament received the assent of the President on the 9th August, 2019, and is hereby published for general information:—

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT ACT, 2019

No. 37 of 2019

[9th August, 2019.]

An Act further to amend the Supreme Court (Number of Judges) Act, 1956.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Supreme Court (Number of Judges) Amendment Act, 2019.

Short title.

55 of 1956.

2. In section 2 of the Supreme Court (Number of Judges) Act, 1956, for the word Amendment "thirty", the word "thirty-three" shall be substituted.

of section 2.

DR. G. NARAYANA RAJU.

Secretary to the Govt. of India.